

(c) Government have no such information.

(d) Does not arise.

Corrupt Practices in Cotton Corporation of India

3471. SHRI MIRZA IRSHADBAIG. Will the Minister of TEXTILES be pleased to state:

(a) whether Government are aware of the widespread corruption amongst the officers of the Cotton Corporation of India; [f so, what are the names of the officers against whom action has been taken and what were the \charge-against them; and

(b) whether any demand was raised in Parliament for taking action against some officials of the Cotton Corporation of India in respect of the purchase of cotton in Gujarat; and if so, what are the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF TEXTILES (SHRI S-KRISHNA KUMAR); (a) Government are not aware of any corruption amongst the officers of the Cotton Corporation of India. However, on the basis of complaints against some of the officers in the past, action was taken against them. The details are given in the statement attachd. (See below). On the basis of complaints alleging lower value realisation in certain exports transactions of the Cotton Corporation of India during the current cotton year the Govern-it ordered an enquiry hy the Central Bureau of Investigation..

(b) In the recent past the question of irregularities in the purchase of cotton by the Cotton Corporation of India in Gujarat was raised in the Rajya Sabha in November 1986 by way of Special Mention by the Hon'ble Member. the enquiries made into these allegations did not establish

Statement

(1) Shri P.C. Sachdeva, Branch Manager, Gr. II was kept undsr suspension due to regularisation of purchases at higher rate then allowed at Ballary in March, 1986 and for his failure to engage Godowns and remove the full-pressed bales from Ginning and Preasmg factories of such Godowns resulting in two fires in April 1986 and also for allowing purchase of substandard kapas. An enquiry has been ordered.

(2) Shri C.K. Gajbhiya, Branch Manager, Sriganganagar showed undue favours to parties in the Sale of Cotton during 1978-79. He has been censured and has subsequently resigned from the Corporation.

(3) Shri B. S. More, Branch Manager, Guntur has been reverted to the post of Deputy Manager On the charge of allowing purchases of inferior kapas in Andhra Pradesh during 1984-85.

(4) Shri C.S. Dhiman, Branch Manager, Grade II, Guntur has been reverted to the rank of Assistant Manager for having allowed purchases of kapas in Andhra Pradesh in declining market against the instructions of Head Office.

(5) Shri PA. Chade, Assistant Manager has been reverted to the lower post, of Senior CPO on the charge of manipulating kapas purchase bills and recommending payment resulting in excess payment.

Recruitment in the BSF, ORPF, etc. 3472. SHRI NARAYAN KAR: Will the Minister of HOME AFFAIRS be pleased to state what is the number of persons recruited in the B.S.F., C.R.P.F., C.I.S.F., and other paramilitary forces during the last three years and the State.wise and year-wise details thareof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI) A statement showing the required information is attached. [See Appendix CXLIII, Annexure No. 131].

Restriction on Journalists to visit restricted areas of Punjab and Assam

3473. Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have lifted the restriction imposed on foreign journalists holding Government of India's accreditation cards to visit any place or area falling under the restricted areas of Punjab and Assam; and

(b) if so, what are the details thereof and what are the reasons for lifting the restriction?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES, AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) Yes, Sir.

(b) To counter the malicious and anti India propaganda in the foreign press, foreign journalists holding

valid accreditation cards issued by Press Information Bureau of Government of India have been permitted since 1985 to visit the restricted areas of Punjab and Assam without the requirement of Restricted Area Permits.

Communal Riots

3474. SHRI SAMAR MUKHERJEE: Will the Minister of HOME AFFAIRS be pleased to state.

(a) what is the total number of communal riots and the number of persons killed, value of property damaged in the country during the last three years, with yearwise break-up of facts in details; and

(b) what is the total number of communal riots and the number of persons killed in rural and urban areas in different States in the country with breakup of figures?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) and (b) On the basis of available information, the particulars of major communal riots which occurred in the country during the years 1984, 1985 and 1986 are as under:—

Sl. No.	Name of Place/State	No. of Persons killed	Total loss of property (Rs. in lakhs)
1	2	3	4
1984			
1	Bangalore (March) Karnataka	7	
2	Kidderpore (March) West Bengal	4	
3	Dharwar (May & June) Karnataka	15	60.02
4	Bhiwandi, Thane, Kalyan and Bombay (May & June) Maharashtra	278	766.00
5	Hyderabad (July & Sept.) Andhra Pradesh	40	24.66
6	Maunath Bhanjan (October) Uttar Pradesh	7	0.97